159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, 1944:—

- (i) The Customs and Central Excise Duties Export Drawback (General) Thirty-first Amendment Rules, 1967, published in Notification No. G.S.R. 760 in Gazette of India, dated the 27th May, 1967.
- (ii) G.S.R. 761 published in Gazette of India dated the 27th May, 1967, containing corrigendum to G.S.R. 446 dated the 1st April, 1967.

[Placed in Library, see No. LT-577/67.]

- (3) A copy each of the following Notifications under Section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Central Excise (Ninth Amendment) Rules, 1967, published in Notification No. G.S.R. 779 in Gazette of India dated the 25th May, 1987
 - (ii) The Central Excise (Tenth Amendment) Rules, 1967, published in Notification No. G.S.R. 780 in Gazette of India dated the 25th May, 1967.

[Placed in Library, see No. LT-577/87.]

REPORT OF NATIONAL BUILDINGS CONSTRUCTION CORPORATION

Shri Eaghu Ramalah: On behalf of Shri Jagannath Rao, I beg to lay on he Table:---

(1) A copy of the Annual Report of the National Buildings Corporation Limited, New Delhi, for the year 1965-66 along with the Audited Accounts and the comments of the Comparather and Auditor General thereon, under subsection (1) of section 619A of the Companies Act 1956.

 Review by the Government on the working of the above Company.

[Placed in Library, see No. LT-576/67.]

REPORT OF FERTILIZER CORPORATION OF INDIA AND GOVERNMENT REVIEW THEREON

Shri Raghu Ramaiah: 1 beg to lay on the Table—

- (1) A copy of the Annual Report of the Fertiliser Corporation of India Limited, New Delhi, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under subsection (1) of section 619A of the Companies Act, 1956.
- (2) Review by the Government on the working of the above Company.

[Placed in Library, see No. LT-579/67.]

14.05 hrs.

ELECTIONS TO COMMITTEES

(i) CENTRAL COMMITTEE OF THE TUBES-CULOSIS ASSOCIATION OF INDIA

The Minister of Health (Dr. S. Chandrasekhar): I beg to move:

'That in pursuance of clause 3(vii) of the Rules and Regulations of the Tuberculosis Association of India, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosig Association of India."

JUNE 8, 1967

Mr. Deputy-Speaker: The question is:

"That in pursuance of clause 3(vii) of the Rules and Regulations of the Tuberculoids Association of India, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India."

The motion was adopted.

(ii) COUNCIL OF MEDICAL RESEARCH

Dr. S. Chandrasekhar: I beg to move:

"That in pursuance of items (xiii) and (xiv) of rule 20 of the Rules and Regulations of the Indian Council of Medical Research, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research."

Mr. Deputy-Speaker: The question is:

"That in pursuance of items (xiii) and (xiv) of rule 20 of the Rules and Regulations of the Indian Council of Medical Research, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research."

The motion was adopted.

14.07 hrs.

GENERAL BUDGET—GENERAL DISCUSSION—Contd.

Mr. Beputy-Speaker: The House will now resume the general discussion on the general budget. Shark Randhir Singh may continue his speech.

मी रचवीर सिंह (रोहतक): मोह्न्तरिया : विश्वटी स्पीकर साहब, कल घापने निहासका मेहरवानी करके मुझे किसान की बात कहनी की कजानत दी। माज मैं म्राप के सामके जवान की बात कहना चाहता है।

हिन्दुस्तान एक जिस्म है, किसान उसका दायां हाथ है। और अवान उसका बांगां हाथ है। जवान की बात, फीज की बात और देश के किसेंस की बात में इसलिए. कहता हूं, क्योंकि इस बजट में किसेंस में छः करोड़ रुपये की कटौती की गई हैं। मैं निहायत घटव के साथ घर्च करनाः जाहना हूं कि मैं इस कटौती से इसि-फाक नहीं करता हूं ग्रांर बाहता हूं कि क्लिंख के लिए और कासी बड़ी रकम मेकसुस की जानी बाहिए थी।

द्याप जानने है कि कार्स मार्क ने. जो कि एक बहुत बड़े फ़िलासफ़र हुए हैं. उन्नीसवी सदी में हिन्दस्तान के बारे में कई ग्राटिकस्क लिखे । उन्होंने तनिवयः कहा कि हिन्दुस्तान की तारीख भी वया है--यह तो हमलावरों की तारीख है या गलानी की तारी चाही। में समझता है कि हमें इस खे सबक लेना चाहिए, उसमें बरा नही बानना चाहिए । चंकि हमारा विकेस कमश्रीर था. इसलिए कासिम भीर सिकव्यर ने हमारे देश के काफी बड़े हिस्से को रॉंद डाला. महमब ग्रवनकी ने हमको सबह बार जिनस्त-फ्राक दी. हमें गीरी के मकाबले में दो बार भीर पानीपत के मैदान में तीन दे र मंत्र की खानी. पड़ी । शंबेंच के मकाबसे में जी हमने देश के बिक्रेंस के भावले में सापरवाड़ी की, जिसकी वयहते दो बार--वश्वर चौर प्लाली बें---हमें देश का घपमान बर्दास्त करना पका । याबादी के बाद की यह बीन है हमारा मुक्र-बना हुया, तो हवारी कोई बुज्बल नहीं हुई &